

7/12/21

Complainant is absent.

Perused the case record. It transpires that this is a complaint case registered after the objection of the complainant made on the FR submitted by the IO.

Perusal of the case record also transpires that the complainant has been absent since the inception of this case, except for one time. Since 2020 the complainant is absent without any step.

From the non-appearance of the complainant for so long appears that she is no more interested in proceeding with the case. Hence, the case is dismissed for non-prosecution and disposed of.

  
Judicial Magistrate 1st Class  
Dibrugarh